

EMERGENT PETITION THROUGH E-Mail.

IN THE COURT OF THE ADDITIONAL CHIEF JUDICIAL MAGISTRATE, MADURAI
Present : Tmt.N.Vijayalakshmi, B.A.LLM.,
Additional Chief Judicial Magistrate, Madurai

Monday, the 4th day of May, 2020

Cr.MP.No.392/2020

in

F.No.DRI/CZU/TTN/48/01/INT-1/2020

(On the file of Director of Revenue Intelligence, Tuticorin)

1. Mohamed Farook (23/20),
S/o.Seyed Mohamed,
No.2/34A, Marikkayapattinam,
Ramanathapuram.

2. Mohamed Asik (23/20),
S/o. Seyed,
No.7-76, Manalvadi Street,
Devipattinam,
Ramanathapuram.

... Petitioners/Accused

Versus

The Senior Intelligence Officer,
Directorate of Revenue Intelligence,
No.22/14, Roche Colony,
South Beach Road, Tuticorin.
in F.No.DRI/CZU/TTN/48/01/INT-1/2020

... Respondent/Complainant

ORDER

1. The bail application filed U/s.437 of Cr.PC.
2. The offences alleged U/s.104, r/w.135 of Customs Act, 1962.
3. Heard on both side through Video Conference.

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4. The counsel for the Petitioners has submitted that both the accused is remanded on 05.03.2020 and also they are in Judicial Custody for the past about 56 days. They are an

innocent. They have not committed any offence at any time. They are Fisherman and as such their entire family is solely depending upon their income. Both the Petitioners/Accused have not tampered any witnesses at any time. Hence he prays to grant bail to both petitioner.

5. The Special Public Prosecutor submitted that the investigation is pending and also he strongly opposed to the bail petition.

6. On perusal of records and consideration of present situation (i.e. Covid-19), the court is inclined to grant bail to both the Petitioners/Accused.

Both the Petitioner/Accused is ordered to be released on bail on their own bond and also further condition that both the Petitioners/Accused should be produce two sureties for a like sum of Rs.50,000/- belongs to their same locality and their residence proof within a week after reopening the court and then they must be signed daily before DRI, Tuticorin at 10.00 a.m. until further orders.

In the result, this petition is allowed on condition.

Written by men and typed by Head Clerk and corrected, pronounced by me on 4th day of May, 2020.

Sd/-XXX (Tmt.N.Vijayalakshmi, B.A.LL.M.,)

Additional Chief Judicial Magistrate
Madurai.

Copy to

1. The Special Public Prosecutor
2. The Superintendent, Central Prison, Madurai
3. The counsel for the Petitioners/Accused